



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1 (Dada Motors), 3rd Floor, Dholewal Chowk, G.T. Road, Ludhiana
Tel. 0161-2540450

No. 2748

Date. 14/11/20

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg, Near India Gate,
New Delhi-110001.

Sub:- Orders dated 10.10.2019 passed by Hon'ble Green Tribunal in Original Application No. 465 of 2019 titled as Kulwinder Singh Sandhu & Ors. Vs. Ram Murti & Ors.

It is submitted that the Hon'ble Green Tribunal has passed an order dated 10.10.2019 in O.A. No. 465 of 2019 in the matter of Kulwinder Singh Sandhu & Ors. Vs. Ram Murti & Others, the operative part of which related to the State Pollution Control Board is reproduced here in below:

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far"

The status report on behalf of State Pollution Control Board is enclosed herewith for placing before the Principal Bench in the Hon'ble National Green Tribunal, New Delhi.

The next date of hearing in the case is 16.01.2020. A copy of the status report is also being sent through email at judicial_ngt@gov.in.

DA/As Above

14/11/20
Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal office-II, Ludhiana for kind information, please.

DA/As Above

SL
Environmental Engineer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW
DELHI

In Original Application No. 465 of 2019

Kulwinder Singh Sandhu & Ors.

.....Applicant

Versus

Ram Murti & Ors.

.....Respondents

Status/ Action taken report by way of affidavit of Paramjeet Singh,
Environmental Engineer, Punjab Pollution Control Board, Regional
Office-III, Ludhiana on behalf of Punjab Pollution Control Board.

I, the above named deponent, do hereby, solemnly affirm and state
as under:



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14/11/2020

Respectfully Showeth

1. That the deponent is presently working as Environmental Engineer in the office of the Punjab Pollution Control Board, Regional Office-III, Ludhiana and is well conversant with the facts of the present case and is duly authorized and competent to swear the present affidavit on behalf of the Punjab Pollution Control Board.
2. That the Hon'ble NGT was pleased to pass an order dated 10.10.2019, the operative part of which related to the State Pollution Control Board is reproduced herein below for kind perusal and reference:-

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"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far"

3. That in the background of the case, it is submitted that the Punjab Pollution Control Board is perusing the matter since the year 2012 and as a follow up action taken on the Complaint of an IAS Officer received from the Government of Punjab, Department of Science, Technology & Environment dated 17.03.2012, the Board has issued directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 to the PSPCL Authorities vide letter no. 5403 dated 02.07.2012 to disconnect the supply of electric available to the Hadda Roddi site being run by a private person near the bank of River Sutlej Ladhawal, Ludhiana. The Board had also written a letter dated 02.07.2012 to the office of Deputy Commissioner, Ludhiana to shift the Hadda Roddi site to some suitable place.

4. That it was observed that as an alternate to the operation of unscientific operation of Hadda Roddi, there was a need to develop a modern and scientific Carcass Utilization Plant, thus the Board had issued notices to the Municipal Corporation, Ludhiana u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 and 31-A of the Air (Prevention & Control

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of Pollution) Act 1981 vide letter no. 8172 and 8174 dated 28-12-2015 along with an opportunity of personal hearing before Chief Environmental Engineer, Ludhiana. Dr. Y.P. Singh, Incharge & Health Officer, Municipal Corporation, Ludhiana attended the hearing and informed that a DPR for providing modern & scientific carcass plant is prepared and application for Consent to Establish (NOC) will be submitted to the Board. After hearing, it was decided that the Municipal Corporation, Ludhiana shall apply for Consent to Establish (NOC) of the Board for establishment of carcass utilization plant within 4 days and shall provide adequate plantation area around the Hadda Roddi. The Consent to Establish (NOC) was granted by the Board on 03.05.2017, the validity of which has been extended upto 02.05.2020.

5. The Municipal Corporation, Ludhiana gave proposal to install carcass utilization plant at Village Noorpur Bet, Humbran Road, Ludhiana. The Municipal Corporation, Ludhiana also obtained the site clearance from the Competent Authority (SCA-cum-SAC) for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana. Accordingly, Director of Factories, Punjab vide letter no. 3822-27 dated 31-03-2017 issued the approval of Site to Municipal Corporation, Ludhiana for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana.

6. That under the Chairmanship of Commissioner, Municipal Corporation, Ludhiana, a joint meeting between respondent Board and MCL Officials was held on 12.06.2017 to expedite the completion of project. The officials of the Municipal

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Corporation, Ludhiana assured for early necessary action in the matter. The respondent Board vide its letter no. 4767 dated 23.08.2017 again requested to the Commissioner, Municipal Corporation, Ludhiana to expedite the process of establishment of Carcass Utilization Plant. The Joint Commissioner, Municipal Corporation, Ludhiana was requested by the respondent Board vide endst. No. 149 dated 05.01.2018 to submit periodic monthly progress regarding process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana to be completed by 31.12.2018. The authorities of Municipal Corporation, Ludhiana were requested to comply with the above said decisions vide Board's letter no. 1020 dated 16.07.2018.



7. That Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have also been issued by the respondent Board to the Municipal Corporation, Ludhiana that the Municipal Corporation, Ludhiana shall expedite the process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana and establish the same by 31.12.2018. However, the construction has not yet been started.
8. That the Punjab Pollution Control Board has also written letter bearing no. 1095 dated 17.07.2019, 1529 dated 15.09.2019 and 927 dated 29.11.2019 to the office of the Deputy Commissioner, Ludhiana requesting therein to shift the Hadda Roddi to some suitable place in accordance with Law.
9. That vide letter no. 930 dated 29.11.2019 the Commissioner, Municipal Corporation, Ludhiana has again been requested by

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the Board to complete the said project with immediate effect so that the activities being carried out by the Hadda Roddis at Ladhowal are stopped and the same are shifted to the proposed Modern and scientific Carcass Utilization Plant.

10. That in further compliance to the orders dated 10.10.2019 of the Hon'ble Tribunal it is respectfully submitted that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi sites as calculated by the Joint Committee constituted by Hon'ble NGT have been issued by the Punjab Pollution Control Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 with an opportunity of personal hearing before the Competent Authority of the Punjab Pollution Control Board to the owners of 5 Hadda Roddis. The copies of the said notices are enclosed herewith as **Annexure-R1** for kind perusal.



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11. That the deponent may kindly be allowed to place on record the reply for kind consideration of the Hon'ble NGT.

Place: *Ludhiana*

Dated: *14.11.20*

Paramjeet Singh
Deponent
(Paramjeet Singh)
Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana
On behalf of
Punjab Pollution Control Board

Verification:

Verified that the contents of paras no. 1 to 11 of the above affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed therein.

Certified that the affidavit SPA / GPA has been read over & explained to the deponent executant who seemed directly to understand the same at the making thereof.

Place: *Ludhiana.*

Dated: *14.01.20*

Paramjeet Singh
Deponent
(Paramjeet Singh)
Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana
On behalf of
Punjab Pollution Control Board

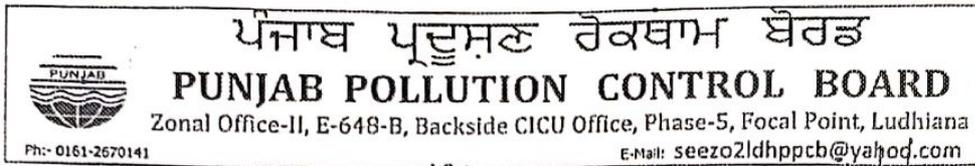
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14/1/2020



Attested as Identified

Ashwani Jolly
Notary Public
Distt. Courts, LDH. (Pb.)

14 JAN 2020



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph:- 0161-2670141

E-Mail: seezo2ldhppcb@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2019/183..... (Regd.)

Dated 10.11.2019

To

Sh. Munish Kumar S/o Late Charanjit,
R/o B-1-55/1, Shahi Mohalla,
Ludhiana- 141008.

Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the hadda rori to obtain the consent to establish (NOC)/consent to operate u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluents from its premises.

And whereas, it is mandatory on the part of the hadda rori to provide adequate and appropriate arrangements for the effluent/emissions being generated from any of its activities so as to bring down the concentration of various pollutants and its disposal in environmentally sound manner.

And whereas, complaints were received in the Board regarding the pollution caused by the Hadda Roddi site in the area.

And whereas, Sh. Kulwinder Singh Sandhu & ors. have filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its order dated 24.5.2019 to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced below:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

And whereas, in pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

And whereas, the Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

And whereas, the Joint Committee had submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10.10.2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law."

We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB In not taking requisite action so far"

And whereas, In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Rodl site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

And whereas, for making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29.11.2019. The representative of the Hadda Rori was requested to attend the meeting. But, no one on the behalf of Hadda Rori site attended the said meeting on 29.11.2019.

And whereas, for the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, you are requested to appear before the Chairman of the Board, Vatavaran Bhawan, Nabha Road, Patiala on 21.01.2020 on 11.00 a.m. failing which action for recovery of the said environmental compensation under the provisions of environmental laws will be taken without giving any further opportunity/hearing. A copy of order dated 24.5.2019 and 10.10.2019 is enclosed with this notice, for your perusal.

[Signature]
Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board

Endst. No

Date:

A copy of the above is forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for information.

- Sd/-
Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board

Verified to be true Photo COPY

[Signature]
Notary Public, Ludhiana.



14 JAN 2020



Ph:- 0161-2670141

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

E-Mail: seezo2ldhppcb@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2019/185 (Regd.)

Dated 10.11.2019

To

Sh. Suraj Kumar S/o Late Sh Kamal Kumar,
R/o 6398, Mohalla Jagdishpura,
Tajpur Road, Ludhiana - 141008.

Sub:

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the hadda rori to obtain the consent to establish (NOC)/consent to operate u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluents from its premises.

And whereas, it is mandatory on the part of the hadda rori to provide adequate and appropriate arrangements for the effluent/emissions being generated from any of its activities so as to bring down the concentration of various pollutants and its disposal in environmentally sound manner.

And whereas, complaints were received in the Board regarding the pollution caused by the Hadda Roddi site in the area.

And whereas, Sh. Kulwinder Singh Sandhu & ors. have filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its order dated 24.5.2019 to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced below:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

And whereas, in pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

And whereas, the Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

And whereas, the Joint Committee had submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10.10.2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental

compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far"

And whereas, in compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Rodi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

And whereas, for making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29.11.2019. The representative of the Hadda Rori was requested to attend the meeting. But, no one on the behalf of Hadda Rori site attended the said meeting on 29.11.2019.

And whereas, for the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, you are requested to appear before the Chairman of the Board, Vatavaran Bhawan, Nabha Road, Patiala on 21.01.2020 on 11.00 a.m. failing which action for recovery of the said environmental compensation under the provisions of environmental laws will be taken without giving any further opportunity/hearing. A copy of order dated 24.5.2019 and 10.10.2019 is enclosed with this notice, for your perusal.


Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board

Endst. No 186.

Date: 10/1/2020. 

A copy of the above is forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for information.


Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph:- 0161-2670141

E-Mail: seezo2ldhppcb@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2019/181..... (Regd.)

Dated ..11.11.2020.

To

Sh. Parshotam Lal S/o Late Dalbir Chand,
R/o B-33-752, Sarup Nagar,
Salem Tabri, Ludhiana – 141008.

Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the hadda rori to obtain the consent to establish (NOC)/consent to operate u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluents from its premises.

And whereas, it is mandatory on the part of the hadda rori to provide adequate and appropriate arrangements for the effluent/emissions being generated from any of its activities so as to bring down the concentration of various pollutants and its disposal in environmentally sound manner.

And whereas, complaints were received in the Board regarding the pollution caused by the Hadda Roddi site in the area.

And whereas, Sh. Kulwinder Singh Sandhu & ors. have filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its order dated 24.5.2019 to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced below:

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And whereas, in pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

And whereas, the Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

And whereas, the Joint Committee had submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10.10.2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law.

We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far"

And whereas, in compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Rodi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

And whereas, for making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29.11.2019. The representative of the Hadda Rori was requested to attend the meeting. But, no one on the behalf of Hadda Rori site attended the said meeting on 29.11.2019.

And whereas, for the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, you are requested to appear before the Chairman of the Board, Vatavaran Bhawan, Nabha Road, Patiala on 21.01.2020 on 11.00 a.m. failing which action for recovery of the said environmental compensation under the provisions of environmental laws will be taken without giving any further opportunity/hearing. A copy of order dated 24.5.2019 and 10.10.2019 is enclosed with this notice, for your perusal.

[Signature]
Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board

Endst. No 188

Date: 10/1/2020.

A copy of the above is forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for information.

[Signature]
Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board



Ph:- 0161-2670141

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

E-Mail: seezo2ldhppcb@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2019/..... (Regd.)

Dated

To

Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh. Darshan Lal,
Village Majara Khurd, PO Ladhawal,
District Ludhiana – 141008.

Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the hadda rori to obtain the consent to establish (NOC)/consent to operate u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluents from its premises.

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And whereas, complaints were received in the Board regarding the pollution caused by the Hadda Roddi site in the area.

And whereas, Sh. Kulwinder Singh Sandhu & ors. have filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its order dated 24.5.2019 to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced below:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

And whereas, in pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

And whereas, the Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

And whereas, the Joint Committee had submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10.10.2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far"

And whereas, in compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Rodi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

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Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board

Endst. No 190

Date: 10/1/2020 

A copy of the above is forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for information.


Senior Environmental Engineer
For and on behalf of Punjab Pollution Control Board



Ph: - 0161-2670141

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੋਟਰਬਰਡ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

E-Mail: seezo2ldhppcb@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2019/191..... (Regd.)

Dated/../2019

To

Sh. Ram Murti S/o Sh. Bhajan Ram,
R/o Noor Mahal Road, Mohalla Ravidass Pura,
Phillour, District Jalandhar-144410.

Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the hadda rori to obtain the consent to establish (NOC)/consent to operate u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluents from its premises.

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And whereas, the Joint Committee had submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10.10.2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law.

We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far"

And whereas, in compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Rodi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

And whereas, for making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29.11.2019. The representative of the Hadda Rori was requested to attend the meeting. But, no one on the behalf of Hadda Rori site attended the said meeting on 29.11.2019.

And whereas, for the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, you are requested to appear before the Chairman of the Board, Vatavaran Bhawan, Nabha Road, Patiala on 21.01.2020 on 11.00 a.m. failing which action for recovery of the said environmental compensation under the provisions of environmental laws will be taken without giving any further opportunity/hearing. A copy of order dated 24.5.2019 and 10.10.2019 is enclosed with this notice, for your perusal.

 **Senior Environmental Engineer**
For and on behalf of Punjab Pollution Control Board

Endst. No 192

Date: 10/1/2020.

A copy of the above is forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for information.

 **Senior Environmental Engineer**
For and on behalf of Punjab Pollution Control Board